

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE : NALGONDA.

PRESENT: SRI D. TIRUMALA RAO, M.A.LL.B.,
PRL. DISTRICT JUDGE

Procdgs. Dis.No. 2162/2017/A1,

Dated: 09.05.2017.

Sub: Establishment - Contractual services -
Cancellation of deputation of Smt V.Ramulamma,
Office Subordinates - Orders - Issued.

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ORDER:

The Principal District Judge, Nalgonda is pleased to issue the following Orders on administrative grounds, with immediate effect:

Deputation of Smt. V.Ramulamma, Office Subordinate (on Contract basis), Court of the III Additional District and Sessions Judge (IFTC), Nalgonda to work in the Court of the Principal District Judge, Nalgonda, is hereby cancelled and she is repatriated to the Court of the III Additional District and Sessions Judge (I FTC), Nalgonda.

The above individual is relieved on the afternoon of 09.05.2017 with a direction to report before the III Additional District and Sessions Judge (IFTC), Nalgonda, forthwith and she is having 10 days Casual Leaves in her credit.


PRINCIPAL DISTRICT JUDGE,
NALGONDA.

To

1. The Individual (through their Presiding Officer).
2. The III Additional District and Sessions Judge (I FTC), Nalgonda.

Copy to:

The Superintendents, Central Process Establishment, District Court, Nalgonda.

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE : NALGONDA.

PRESENT: SRI D. TIRUMALA RAO, M.A.LL.B.,
PRL. DISTRICT JUDGE

Procdgs. Dis.No. 2163 /2017/A1,

Dated: 09.05.2017.

Sub: Establishment - Contractual services -
Cancellation of deputation of Sri.D.Venkat
Narayana, Office Subordinates - Orders - Issued.

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O R D E R:

The Principal District Judge, Nalgonda is pleased to issue the following Orders on administrative grounds, with immediate effect:

Deputation of Sri D.Venkat Narayana, Office Subordinate (on Contract basis), Court of the Special Magistrate, Suryapet, to work in the Court of the II Addl. District & Sessions Judge, Suryapet, is hereby cancelled and he is repatriated to the Court of the Special Magistrate, Suryapet.

The II Addl. District & Sessions Judge, Suryapet is hereby requested to relieve the above individual on or before 12.05.2017, with a direction to report before the Special Magistrate, Suryapet, forthwith.


PRINCIPAL DISTRICT JUDGE,
NALGONDA.

To

1. The Individual (through the II Addl. District Judge, Suryapet).
2. The II Addl. District & Sessions Judge, Suryapet.
3. The Special Magistrate, Suryapet.

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE : NALGONDA.

PRESENT: SRI D. TIRUMALA RAO, M.A.LL.B.,
PRL. DISTRICT JUDGE

Procdgs. Dis.No. 2164 /2017/A1,

Dated: 08.05.2017.

Sub: Establishment - APJMS - Cancellation of
deputation of certain Senior Superintendents -
Modified Orders - Issued.

Ref: This office Procdgs. Dis. No. 2126/2017/A1, dt.
08.05.2017.

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ORDER:

The Principal District Judge, Nalgonda is pleased to issue the following modified Orders on administrative grounds, with immediate effect:

1. Deputation of Smt. M.Satyavani, Senior Superintendent, Court of the Senior Civil Judge, Huzurnagar, to work in Prl. District Court, Nalgonda is hereby cancelled, and she is repatriated to the Court of Senior Civil Judge, Huzurnagar.
2. Deputation of Sri B.Sravan Kumar, Senior Superintendent, Court of the Spl. Sessions Judge, for fast tracking cases relating to atrocities against Women, Nalgonda to work in the Court of Junior Civil Judge, Thungathurthy, is hereby cancelled and he is repatriated to the Court of Special Sessions Judge, for fast tracking cases relating to atrocities against Women, Nalgonda.

The concerned Judicial Officers are hereby informed to relieve the above individuals on or before 12-05-2017 instead of on the afternoon of **12-05-2017**, with a direction to report before their respective stations, immediately.


PRINCIPAL DISTRICT JUDGE,
NALGONDA.

To

1. The Individuals (through their Presiding Officers).
2. The Special Sessions Judge, for fast tracking cases relating to atrocities against Women, Nalgonda
3. The Senior Civil Judge, Huzurnagar.
4. The Junior Civil Judge, Thungathurthy.

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE : NALGONDA.

PRESENT: SRI D. TIRUMALA RAO, M.A, LL.B.,
PRL. DISTRICT JUDGE

Procdgs. Dis.No. 2165/2017/A1,

Dated: 09.05.2017.

Sub: Establishment - APLGS - Cancellation of
deputation of certain Office Subordinates -
Modified Orders - Issued.

Ref: This Office Procdgs. Dis. No. 2146/2017/A1, dt. 08-05-2017.

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ORDER:

The Principal District Judge, Nalgonda is pleased to issue the following modified orders on administrative grounds, with immediate effect:

1. Deputation of Smt. B.Venkatamma, Office Subordinate Court of the Junior Civil Judge, Nalgonda to work in the Court of the Special Sessions Judge, for trial of cases under SCs/STs (POA), Nalgonda, is hereby cancelled, and she is repatriated to the Court of the Junior Civil Judge, Nalgonda.
2. Deputation of Sri Md. Faheem, Office Subordinate, Court of the Judicial Magistrate of First Class, Special Mobile, Nalgonda to work in the Court of the Principal Junior Civil Judge, Bhongir, is hereby cancelled, and he is repatriated to the Court of the Judicial Magistrate of First Class, Special Mobile Court, Nalgonda.
3. Deputation of Smt. D.Pushpalatha, Office Subordinate, Court of the Principal Junior Civil Judge, Deverakonda to work in the Court of the Principal Junior Civil Judge, Bhongir is hereby cancelled and she is repatriated to the Court of the Principal Junior Civil Judge, Deverakonda.
4. Deputation of Smt. K.Madhavi, Office Subordinate, Court of the Senior Civil Judge, Suryapet to work in the Court of the II Addl. Dist. & Sessions Judge, Suryapet is hereby cancelled and she is repatriated to the Court of the Senior Civil Judge, Suryapet.
5. Deputation of Sri Md. Hakeem, Office Subordinate, Court of the Special Judicial Magistrate of First Class, Nalgonda to work in the Court of the Judge, Family Court-VI Addl. Dist.& Sessions Judge, Nalgonda, is hereby cancelled and he is repatriated to the Court of the Special Judicial Magistrate of First Class, for Proh.& Excise Offences, Nalgonda.
6. Deputation of Sri L.Krishna, Office Subordinate, Court of the Junior Civil Judge, Nalgonda to work in the Court of the Principal District Judge, Nalgonda is hereby cancelled and he is repatriated to the Court of the Junior Civil Judge, Nalgonda.

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7. Deputation of Sri K. Saidulu, Office Subordinate, Court of the Junior Civil Judge, Nidamanoor, to work in the Court of the Senior Civil Judge, Miryalguda, is hereby cancelled and he is repatriated to the Court of the Junior Civil Judge, Nidamanoor.
8. Deputation of Sri N.Devender, Office Subordinate, Court of the Principal Junior Civil Judge, Deverakonda, to work in the Court of the Additional Junior Civil Judge, Deverakonda is hereby cancelled and he is repatriated to the Court of the Principal Junior Civil Judge, Deverakonda.

The Concerned Judicial Officers are hereby informed to relieve the above individuals on or before 12-05-2017 instead of on the afternoon of 12-05-2017, with a direction to report before their respective Courts, immediately.


PRINCIPAL DISTRICT JUDGE,
NALGONDA.

To

1. The Individuals (through their Presiding Officers).
2. The II Addl. Dist.& Sessions Judge, Suryapet.
3. The Judge, Family Court-cum-VI Addl. Dist. & Sessions Judge, Nalgonda.
4. The Senior Civil Judge, Suryapet.
5. The Senior Civil Judge, Miryalguda.
6. The Junior Civil Judges, Nalgonda and Nidamanoor.
7. The Principal Junior Civil Judges, Bhongir and Kodad.
8. The Addl. Junior Civil Judge, Deverakonda.
9. The Judicial Magistrate of First Class, Special Mobile Court, Nalgonda.

Copy to:

The Superintendents, Central Process Establishment, District Court, Nalgonda.